

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/020/00871/2019
Date of Order : 24-12-2019

HYDERABAD, this the 24th day of December, 2019.

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

K.V..N.Rao, aged 74 years,
Retired Group C employee,
Ex. Office Superintendent – Gr. II,
H.No.32-10-50, Yethapeta Road,
Alliputam, VISHAKHAPATNAM-530004, A P

(By Advocate : Mr. S. Srinivasa Rao) ...Applicant

Vs.

1. Union of India, represented by its General Manager,
South Eastern Railway, Garden Reach, KOLKATA-
700 043, West Bengal.
2. The Senior Divisional Personnel Officer,
Ranchi Division, South Eastern Railway,
DRM Office Complex,
RANCHI-834 003, Jharkhand State.

(By Advocate : Mr. S.M. Patnaik, SC for RlysRespondents

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Mr. S. Srinivasa Rao, learned counsel for the applicant files application to withdraw the OA through his letter dated 23.12.2019. He is permitted to do so.

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2. Accordingly the OA is dismissed as withdrawn. There shall be no

order as to costs.



(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 24th December, 2019.
Dictated in Open Court.

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